

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI.
ORIGINAL APPLICATION NO. 469 OF 2023

IN THE MATTER OF:

JAGJEET SINGH

.... APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

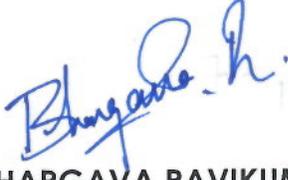
.... RESPONDENTS

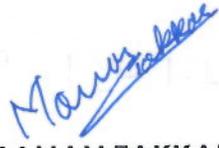
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THROUGH

   
A.R.TAKKAR, SHRIYA TAKKAR, KAPIL BAKSHI, BHARGAVA RAVIKUMAR

 
HIMANI BHADAURIA, PRINCE SHARMA AND MANAN TAKKAR

ADVOCATES
M/S ARTLO

A25/12, DEODAR MARG, DLF PHASE -1,
GURGAON - 122002

MOB: 8826200005

EMAIL ID: ARTAKKAR@ARTLO.IN

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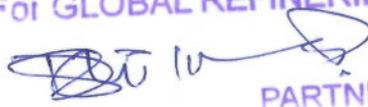
.... RESPONDENTS

Response to the Report of the Joint Committee by the Respondent No.3, M/s Global Refineries, Sahnewal Dehlon Road, Village Umedpur Ludhiana, through its Partner Mr. Rishi Kumar.

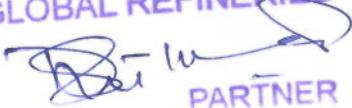
RESPECTFULLY SHOWETH:

1. That when this matter came up for hearing on December 19, 2023, this Hon'ble Tribunal was pleased to inter alia pass the following order:
 2. *In view of the observations, conclusions and recommendations in the report of the Joint Committee, we consider it appropriate to seek response from the project proponent.*
 3. *The Registry is directed to prepare memo of parties impleading State of Punjab, through the Deputy Commissioner, Ludhiana as respondent no. 1, Punjab Pollution Control Board, through the Member Secretary as respondent no. 2 and the project proponent as respondent no. 3 and issue notice to respondent no. 3 requiring it to file its reply/response to the observations, conclusions and recommendations in the report of the Joint Committee within one month by email preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*
 4. *List for further consideration on 09.02.2024.*
2. That in compliance with the order aforesaid, notice was issued by the registry of this Hon'ble Tribunal and the same was received by the answering respondent on the 8th of January, 2023 by post. That the present response is being filed to the report of the Joint Committee filed by the latter in this Hon'ble Tribunal.

For GLOBAL REFINERIES


PARTNER

3. That it would be relevant to bring to the kind notice of this Hon'ble Tribunal the factual matrix leading to filing of this complaint by the applicant, **out of sheer neighborly love and affection**, despite the fact that the answering respondent industry has always in the past as well as in the present, been complying with all the environmental laws and no pollution whatsoever has ever been caused by the industry.
4. The respondent industry i.e. Global Refineries is a partnership concern and has set up the industry in question on the Sahnewal Dehlon Road, district Ludhiana, which is an industrial zone and is engaged in refining of used Lubricant oil (engine oil) and Insulated oil (transformer oil). In case of used lubricant oil, the same after removal and de-hydration is vacuum distilled with clay treatment and post-filtration, resold. The process for refining used insulated oil (transformer oil) remains the same except for its vacuum distillation is done without clay treatment by heating up to 100 – 150°. It's a very small-scale process involving only about six Labour and staff and the plant and machinery comprises of one distillation tank, two numbers of clay tanks, filter press (2), light oil receiver (4), one cooling tower, raw material storage tanks (2), rotary blowers (2), vacuum pumps (2) and a Diesel generator set 82KVA (with proper canopy et cetera). The averments made herein above show that the industry operates on a very small scale, the end products being insulated oil, refined oil and diesel.
5. That the industry is operating strictly in accordance with the consent to operate granted to it by the Punjab Pollution Control Board both under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. Copies of the latest consents to operate both under the Water and Air Acts, valid till 30.06.2027 are being attached hereto as **ANNEXURE R-3/1 AND R-3/2** respectively. The industry in addition also has the authorisation, for operating a facility for collection, generation, storage, recycling, disposal, of Hazardous Wastes in terms of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid again till 30.06.2027 and a copy of the same is attached hereto as **ANNEXURE R-3/3**.
6. That there is no pollution whatsoever, whether Air or Water, being caused by the industry and never has the industry been found wanting in this regard in the past by the respondent Punjab Pollution Control Board. The immediate neighbor of the industry i.e. the applicant Sh. Jagjeet Singh has some kind of

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PARTNER

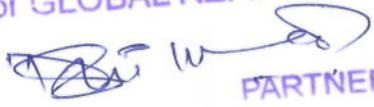
axe to grind with the answering respondent industry and for the reasons best known to him has been making false and fabricated complaints to all possible authorities including civil, police and PPCB. All these authorities have visited the industry and post-investigation always found the complaints made by the applicant to be baseless and hollow. This apart, as and when any suggestion/improvement has been suggested by any authority including PPCB the answering respondent industry has immediately complied with the same. The applicant in the neighborhood of the industry has set up a Godown and an indoor farmhouse/swimming pool which is used/misused for all kinds of activities. There is no reason ever given to him by the answering respondent industry for filing false and frivolous complaints but for the reasons best known to him his crusade continues and the present complaint is also an outcome of the same neighborly love and affection which he has against the respondent industry. One such complaint was made by the applicant to the Commissioner of police on 6th of May 2023, which after investigation was found to be a complaint made just to trouble and harass the industry.

7. That the industry is being operated strictly in accordance with law, would become clear from the perusal of the report of the joint committee appointed by this Hon'ble Tribunal, which is self-explanatory. However, the joint committee has made the following recommendations during its visit as well as in its report filed, which again have all been implemented by the respondent industry and are being point-wise responded to as under:

4. Conclusions and Recommendations:

It is observed that the PPCS has taken up follow up action against the complaint raised by the Applicant with respect air pollution and the unit has taken certain measures to address the same. Further, the unit is exempted from obtaining permission for the groundwater extraction. The unit was broadly complying with the conditions of consent and authorization including compliance to emission and discharge standards at the time of inspection. However, the unit may further be directed to comply with the following recommendations;

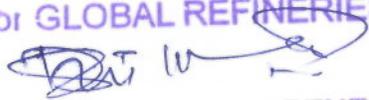
1. The unit shall maintain daily records on production of reclaimed lubrication oil, recovered fuel oil, re-refined transformer oil, alongwith fuel consumption.

FoI GLOBAL REFINERIES

PARTNER

2. The unit shall ensure that the passbook for receipt of Used Transformer oils is duly signed by the sending unit.
3. The unit shall obtain amended authorization from pres for handling and transfer of Hazardous Waste of category 33.1 (Empty Barrels/containers) to the authorised facilities for further utilization.
4. The unit shall provide suitable arrangement for collection and treatment of storm water drainage from the premises, such as collection pit and Oil & Grease trap prior to discharge from the premises.

Para Wise Compliance:

1. That the Joint Committee during its visit to the industry on 02.11.2023 recommended that along with the records being maintained by the industry relating to quantities of inputs, that is raw material being used i.e. used Lubrication oil and Transformer oil, final production records be also maintained. The industry has already implemented this recommendation of the Joint Committee and since then the record is being accordingly maintained and a copy of the same is being attached hereto as **ANNEXURE R-3/4** for the kind perusal of this Hon'ble Tribunal. It is relevant to mention here that the Plant remained closed for maintenance from 16th December, 2023 till 24th January, 2024.
2. That the Joint Committee during its visit as well as in its report further recommended that the pass book for used Lubricant/ transformer oils being maintained by the industry is also duly signed by the sending Unit. This again stands implemented since then by the industry and a copy of the passbook is being attached hereto as **ANNEXURE R-3/5** for the kind perusal of this Hon'ble Tribunal.
3. That regarding the recommendation of obtaining amended authorisation for handling and transfer of hazardous wastes of category 33.1 (Empty barrels/ containers) to the authorised facilities for further utilisation, it is submitted that these barrels/ containers are only used for storage purposes within the industrial premises and do not leave the premises. In any case the industry in this regard has already entered into an agreement on 03.02.2024 with a facility operator, a copy of which is being attached hereto as **ANNEXURE R-3/6**. Not only this requisite application being Application No. 24859599 for the grant of necessary additional authorisation in this regard has been made to

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the Punjab Pollution Control Board, a copy of which is being attached hereto as **ANNEXURE R-3/7**.

4. That regarding the recommendation by the Joint Committee to provide suitable arrangement for collection and treatment of storm water drainage from the premises, it is submitted that rain water from the roof of the shed is already being collected in small pits and directly released in the green area through a pipe, however arrangement for its storage alongwith collection of storm water from the courtyard is under process and civil work in this regard is going on which is likely to be completed in the coming 7/10 days. Once the civil work gets completed the storm water before it gets discharged from the industry shall pass through oil and grease trap. Photographs showing ongoing civil work in this regard are being attached hereto as **ANNEXURE R-3/8**.

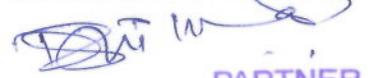
PRAYER

In view of the submissions made herein above, it is respectfully prayed that this Hon'ble court may kindly be pleased to:

- a) Dismiss the Original Application with heavy cost.
- b) Pass any such or other orders or directions which this Hon'ble tribunal finds fit and proper in the eyes of law.

Note: Affidavit is attached.

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PARTNER

RESPONDENT NO 3

THROUGH


A.R. TAKKAR, SHRIYA TAKKAR, KAPIL BAKSHI, BHARGAVA RAVIKUMAR


HIMANI BHADAURIA, PRINCE SHARMA AND MANAN TAKKAR

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AFFIDAVIT

I, Rishi Kumar S/o Late Ravi Kumar, through its Partner of M/s Global Refineries R/o Sahnewal Dehlon Road, Village Umedpur Ludhiana, Punjab.

I, the above named deponent do hereby solemnly affirm and state as under:

1. That the above titled Response/Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the annexure attached with the Response/Reply are true copy of their Respective original ones.

PLACE:

DATE: 06.02.2024



Certified that the affidavit S.F.A./G.P.A. has been readover & explained to the deponent's executant who seemed correctly to understand the same at the time making above statements.

VERIFICATION:

Verified that the contents of para 1 and 2 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

For GLOBAL REFINERIES

[Signature]
PARTNER

DEPONENT

For GLOBAL REFINERIES

[Signature]
PARTNER

DEPONENT

ATTESTED AS IDENTIFIED

16 FEB 2024

NOTARY PUBLIC, LDH



ANNEXURE R3/1

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R21LDH2457172

Application No : 19532552

To,

Bhavesh Kumar
Village Umedpur,sahnawal Dehlon Road,backside Power House,ludhiana
Ludhiana,Punjab-141010

Subject: Grant of 'Consent to Operate'an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH2/2022/19532552
Date of issue :	18/08/2022
Date of expiry :	30/06/2027
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Bhavesh Kumar, (Partner)
Address of Industrial premises	M/s Global Refineries, Village Umedpur,sahnawal Dehlon Road,backside Power House,ludhiana. , Ludhiana East,Ludhiana Ii-141010
Capital Investment of the Industry	67.5 lakhs
Category of Industry	Red
Type of Industry	1056-Oil Refinery (mineral Oil or Petro Refineries)
Scale of the Industry	Small
Office District	Ludhiana Ii
Consent Fee Details	Rs. 32400/- vide UTR No. 933103878 dated 04.08.2022
Raw Materials(Name with quantity per day)	LUBRICANT OIL (WASTE OIL/USED ENGINE OIL/SPENT OIL) @ 10000 Liter/day INSULATED OIL (TRANSFORMER OIL) @ 10000 Liter/day NATURAL FULLER EARTH (CLAY) @ 270 Kgs/day
Products (Name with quantity per day)	INSULATED OIL (TRANSFORMER OIL) @ 9900 Liter/day, REFINED OIL @ 8000 Liter/day, DIESEL @ 1500 Liter/day
By-Products, if any,(Name with quantity per day)	Nil

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M/s Global Refineries,Village Umedpur,sahnawal Dehlon Road,backside Power House,ludhiana. ,Ludhiana East,Ludhiana Ii,141010

Details of the machinery and processes	<i>As per application form</i>
Details of the Effluent Treatment Plant	<i>ETP of 4 KLD capacity for treatment of wastewater generated from refining of waste oil/ used oil</i>
Mode of Disposal	<i>Trade effluent @ 4 KLD - Onto land for plantation after ETP Domestic Effluent @ 0.4 KLD - Onto land for plantation after septic tank</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by the Board/MoEF & CC, New Delhi</i>



18/08/2022

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action.



18/08/2022

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment^{1/2}s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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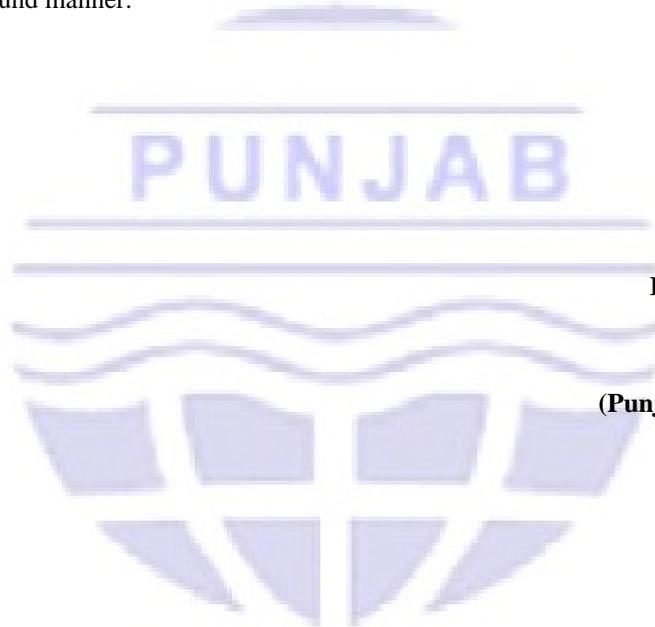
M/s Global Refineries, Village Umedpur, Sahnewal Dehlon Road, backside Power House, Ludhiana. , Ludhiana East, Ludhiana li, 141010

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall not commence its unit without obtaining passbook under Rule -6 and registration under Rule 9 of Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
2. Project Proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
3. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
4. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
5. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.



18/08/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R21LDH2457172

Application No : 19532695

To,
Bhavesh Kumar
 Village Umedpur,sahnewal Dehlon Road,backside Power House,ludhiana
 Ludhiana,Punjab-141010

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/LDH2/2022/19532695
Date of issue :	18/08/2022
Date of expiry :	30/06/2027
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Bhavesh Kumar, (Partner)
Address of Industrial premises	M/s Global Refineries, Village Umedpur,sahnewal Dehlon Road,backside Power House,ludhiana. , Ludhiana East,Ludhiana Ii-141010
Capital Investment of the Industry	67.5 lakhs
Category of Industry	Red
Type of Industry	1056-Oil Refinery (mineral Oil or Petro Refineries)
Scale of the Industry	Small
Office District	Ludhiana Ii
Consent Fee Details	Rs. 32400/- vide UTR No. 479891397 dated 04.08.2022
Raw Materials (Name with Quantity per day)	LUBRICANT OIL(WASTE OIL/USED ENGINE OIL/SPENT OIL) @ 10000 Liter/day INSULATED OIL(TRANSFORMER OIL) @ 10000 Liter/day NATURAL FULLER EARTH(CLAY) @ 270 Kgs/day

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M/s Global Refineries,Village Umedpur,sahnewal Dehlon Road,backside Power House,ludhiana. ,Ludhiana East,Ludhiana Ii,141010

Products (Name with Quantity per day)	INSULATED OIL(TRANSFORMER OIL) @ 9900 Liter/day, REFINED OIL @ 8000 Liter/day, DIESEL @ 1500 Liter/day
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	HSD @ 120 Liter/day for Kettle furnaces HSD @ 80 Liter/day for D.G set
Type of Air Pollution Control Devices to be installed	Canopy provided with D.G set
Stack height provided with each boiler/thermo heater/Furnace etc.	Stack of height 25 Mtr above ground level with Kettle furnaces Stack of height 3 Mtr above roof level with D.G set
Sources of emissions and type of pollutants	2 No. Kettle furnaces of capacity 10000 Ltr/day, 1 no. D.G set @ 82 KVA, 2 No. rotary boilers,
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board/MoEF & CC, New Delhi



18/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action.



18/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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M/s Global Refineries, Village Umedpur, Sahnewal Dehlon Road, backside Power House, Ludhiana, Ludhiana East, Ludhiana Ii, 141010

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
<i>Less than 2 ton/hr.</i>	800 mg/NM ³	1200 mg/NM ³
<i>2 ton to 10 ton/hr.</i>	500 mg/NM ³	1000 mg/NM ³
<i>Above 10 ton to 15 ton/hr</i>	350 mg/NM ³	500 mg/NM ³
<i>Above 15 ton/hr</i>	150 mg/NM ³	150 mg/NM ³

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall not commence its unit without obtaining passbook under Rule -6 and registration under Rule 9 of Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
2. The industry shall get its stack emission samples analysed from Board's Lab within one month after commencement of the unit.
3. Project Proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
4. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
5. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
6. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.



18/08/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID : R21LDH2457172

Application No : 19533083

To,
BHAVESH KUMAR
VILLAGE UMEDPUR,SAHNEWAL DEHLON ROAD,BACKSIDE POWER HOUSE,LUDHIANA
LUDHIANA,PUNJAB-141010

Subject: Fresh Authorization for operating a facility for Collection, Generation, Storage, Recycling, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

BHAVESH KUMAR of M/s global refineries is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Recycling, Disposal, on the premises situated at Village umedpur,sahnewal dehlon road,backside power house,ludhiana. , Ludhiana east, Ludhiana ii-141010

1. Particulars of Authorization granted to the Industry

Authorization No	HWM/Fresh/LDH2/2022/19533083
Date of issue :	04/10/2022
Date of expiry :	30/06/2027
Authorization Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	BHAVESH KUMAR, (PARTNER)
Address of Industrial premises	M/s global refineries, Village umedpur,sahnewal dehlon road,backside power house,ludhiana. , Ludhiana east,Ludhiana ii-141010
Capital Investment of the Industry	67.5 lakhs
Category of Industry	Red
Type of Industry	1056-Oil Refinery (mineral Oil or Petro Refineries)
Scale of the Industry	Small
Office District	Ludhiana ii

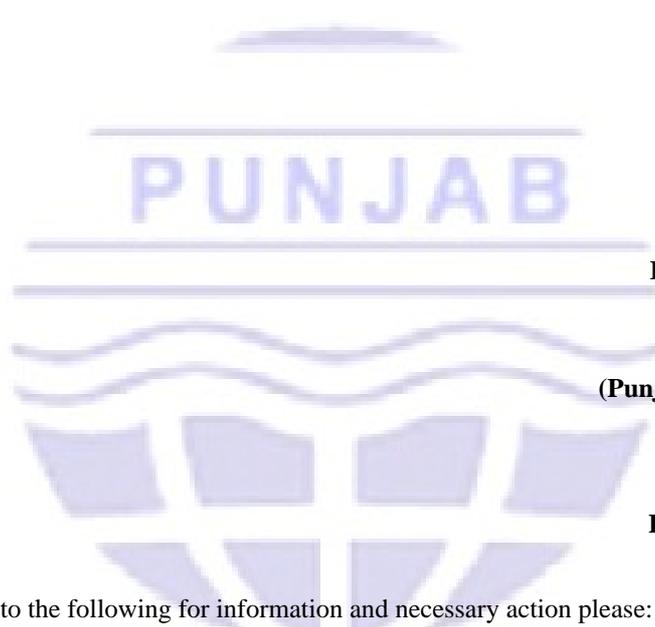
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M/s global refineries,Village umedpur,sahnewal dehlon road,backside power house,ludhiana. ,Ludhiana east,Ludhiana ii,141010

3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 4.1-Oil sludge or emulsion	Generation , Storage , Disposal	75 T/Annum
Schedule I 4.5-Spent clay containing oil	Generation , Storage , Disposal	75 T/Annum
Schedule I 5.1-Used or spent oil	Collection , Storage , Recycling	20000 Ltr/day

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



04/10/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action.

04/10/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

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M/s global refineries, Village umedpur, sahnawal dehlon road, backside power house, ludhiana. ,Ludhiana east, Ludhiana ii, 141010

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on *½*Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty^{*½*}.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. SPECIFIC CONDITIONS

1. The industry shall comply with the Standard Operating Procedure (SOP) prescribed by the Central Pollution Control Board (CPCB)/Ministry of Environment, Forests & Climate Change (MoEF & CC) for such type of units.



04/10/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s global refineries, Village umedpur, sahnawal dehlon road, backside power house, ludhiana. ,Ludhiana east, Ludhiana ii, 141010

date	opening stock of used oil	received	total	consumed	balance	4.1 opening stock	adition	closing stock	lifted to approved person	balance	4.5 opening stock	adition	closing stock	lifted to approved person	balance	output of Diesel	out put of Re-refinerd oil
11/1/2022	0	0	0		0			0	39	0			0		0		21
11/2/2022	0	31870	31870		31870	0		0		0	0		0		0		
11/3/2022	31870		31870		31870	0		0		0	0		0		0		
11/4/2022	31870		31870		31870	0		0		0	0		0		0		
11/5/2022	31870		31870		31870	0		0		0	0		0		0		
11/6/2022	31870		31870		31870	0		0		0	0		0		0		
11/7/2022	31870		31870	3500	28370	0	120	120		120	0	115	115		115		
11/8/2022	28370		28370		28370	120		120		120	115		115		115		
11/9/2022	28370		28370		28370	120		120		120	115		115		115		
11/10/2022	28370		28370		28370	120		120		120	115		115		115		
11/11/2022	28370		28370		28370	120		120		120	115		115		115		
11/12/2022	28370	31900	60270		60270	120		120		120	115		115		115		
11/13/2022	60270		60270		60270	120		120		120	115		115		115		
11/14/2022	60270		60270		60270	120		120		120	115		115		115		
11/15/2022	60270		60270	3200	57070	120	125	245		245	115	120	235		235		
11/16/2022	57070		57070		57070	245		245		245	235		235		235		
11/17/2022	57070		57070		57070	245		245		245	235		235		235		
11/18/2022	57070		57070		57070	245		245		245	235		235		235		
11/19/2022	57070		57070		57070	245		245		245	235		235		235		
11/20/2022	57070		57070		57070	245		245		245	235		235		235		
11/21/2022	57070		57070		57070	245		245		245	235		235		235		
11/22/2022	57070		57070		57070	245		245		245	235		235		235		
11/23/2022	57070		57070	3000	54070	245	130	375		375	235	125	360		360		
11/24/2022	54070		54070		54070	375		375		375	360		360		360		
11/25/2022	54070		54070		54070	375		375		375	360		360		360		
11/26/2022	54070	400	54470		54470	375		375		375	360		360		360		
11/27/2022	54470		54470		54470	375		375		375	360		360		360		
11/28/2022	54470		54470		54470	375		375		375	360		360		360		
11/29/2022	54470	440	54910		54910	375		375		375	360		360		360		
11/30/2022	54910		54910	3000	51910	375	125	500		500	360	115	475		475		
12/1/2022	51910		51910		51910	500		500		500	475		475		475		
12/2/2022	51910		51910		51910	500		500		500	475		475		475		
12/3/2022	51910		51910		51910	500		500		500	475		475		475		
12/4/2022	51910		51910		51910	500		500		500	475		475		475		
12/5/2022	51910		51910		51910	500		500		500	475		475		475		
12/6/2022	51910		51910		51910	500		500		500	475		475		475		
12/7/2022	51910	220	52130		52130	500		500		500	475		475		475		
12/8/2022	52130		52130	3100	49030	500	120	620		620	475	130	605		605		
12/9/2022	49030		49030		49030	620		620		620	605		605		605		
12/10/2022	49030	880	49910		49910	620		620		620	605		605		605		
12/11/2022	49910		49910		49910	620		620		620	605		605		605		
12/12/2022	49910		49910		49910	620		620		620	605		605		605		
12/13/2022	49910	440	50350		50350	620		620		620	605		605		605		
12/14/2022	50350		50350	3200	47150	620	110	730		730	605	125	730		730		
12/15/2022	47150		47150		47150	730		730		730	730		730		730		
12/16/2022	47150	220	47370		47370	730		730		730	730		730		730		
12/17/2022	47370		47370		47370	730		730		730	730		730		730		
12/18/2022	47370		47370		47370	730		730		730	730		730		730		
12/19/2022	47370		47370		47370	730		730		730	730		730		730		
12/20/2022	47370		47370	3500	43870	730	110	840		840	730	115	845		845		
12/21/2022	43870		43870		43870	840		840		840	845		845		845		
12/22/2022	43870		43870		43870	840		840		840	845		845		845		
12/23/2022	43870	220	44090		44090	840		840		840	845		845		845		
12/24/2022	44090		44090		44090	840		840		840	845		845		845		
12/25/2022	44090		44090		44090	840		840		840	845		845		845		
12/26/2022	44090	1760	45850	3100	42750	840	120	960		960	845	120	965		965		
12/27/2022	42750		42750		42750	960		960		960	965		965		965		
12/28/2022	42750	440	43190		43190	960		960		960	965		965		965		
12/29/2022	43190		43190		43190	960		960		960	965		965		965		
12/30/2022	43190	440	43630		43630	960		960		960	965		965		965		

12/31/2022	43630		43630		43630	960		960	40	960	965		965		965	
1/1/2023	43630		43630		43630	960		960		960	965		965		965	22
1/2/2023	43630		43630	3000	40630	960	110	1070		1070	965	109	1074		1074	
1/3/2023	40630		40630		40630	1070		1070		1070	1074		1074		1074	
1/4/2023	40630		40630		40630	1070		1070		1070	1074		1074		1074	
1/5/2023	40630		40630		40630	1070		1070		1070	1074		1074		1074	
1/6/2023	40630		40630		40630	1070		1070		1070	1074		1074		1074	
1/7/2023	40630		40630		40630	1070		1070		1070	1074		1074		1074	
1/8/2023	40630		40630	3000	37630	1070	115	1185		1185	1074	114	1188		1188	
1/9/2023	37630		37630		37630	1185		1185		1185	1188		1188		1188	
1/10/2023	37630		37630		37630	1185		1185		1185	1188		1188		1188	
1/11/2023	37630		37630		37630	1185		1185		1185	1188		1188		1188	
1/12/2023	37630		37630		37630	1185		1185		1185	1188		1188		1188	
1/13/2023	37630		37630		37630	1185		1185		1185	1188		1188		1188	
1/14/2023	37630		37630	2500	35130	1185	105	1290		1290	1188	109	1297		1297	
1/15/2023	35130		35130		35130	1290		1290		1290	1297		1297		1297	
1/16/2023	35130		35130		35130	1290		1290		1290	1297		1297		1297	
1/17/2023	35130		35130		35130	1290		1290		1290	1297		1297		1297	
1/18/2023	35130		35130		35130	1290		1290		1290	1297		1297		1297	
1/19/2023	35130		35130		35130	1290		1290		1290	1297		1297		1297	
1/20/2023	35130		35130	3000	32130	1290	110	1400		1400	1297	110	1407		1407	
1/21/2023	32130		32130		32130	1400		1400		1400	1407		1407		1407	
1/22/2023	32130		32130		32130	1400		1400		1400	1407		1407		1407	
1/23/2023	32130		32130		32130	1400		1400		1400	1407		1407		1407	
1/24/2023	32130		32130		32130	1400		1400		1400	1407		1407		1407	
1/25/2023	32130		32130		32130	1400		1400		1400	1407		1407		1407	
1/26/2023	32130		32130	3000	29130	1400	110	1510		1510	1407	108	1515		1515	
1/27/2023	29130		29130		29130	1510		1510		1510	1515		1515		1515	
1/28/2023	29130		29130		29130	1510		1510		1510	1515		1515		1515	
1/29/2023	29130	30600	59730		59730	1510		1510		1510	1515		1515		1515	
1/30/2023	59730		59730		59730	1510		1510		1510	1515		1515		1515	
1/31/2023	59730		59730		59730	1510		1510		1510	1515		1515		1515	
2/1/2023	59730		59730		59730	1510		1510		1510	1515		1515		1515	
2/2/2023	59730		59730	3500	56230	1510	115	1625		1625	1515	112	1627		1627	
2/3/2023	56230		56230		56230	1625		1625		1625	1627		1627		1627	
2/4/2023	56230		56230		56230	1625		1625		1625	1627		1627		1627	
2/5/2023	56230		56230		56230	1625		1625		1625	1627		1627		1627	
2/6/2023	56230		56230		56230	1625		1625		1625	1627		1627		1627	
2/7/2023	56230		56230		56230	1625		1625		1625	1627		1627		1627	
2/8/2023	56230		56230	3500	52730	1625	120	1745		1745	1627	110	1737		1737	
2/9/2023	52730		52730		52730	1745		1745		1745	1737		1737		1737	
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2/16/2023	49530		49530		49530	1860		1860		1860	1847		1847		1847	
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2/24/2023	70138		70138		70138	1975		1975		1975	1959		1959		1959	
2/25/2023	70138		70138		70138	1975		1975		1975	1959		1959		1959	
2/26/2023	70138		70138		70138	1975		1975		1975	1959		1959		1959	
2/27/2023	70138		70138		70138	1975		1975		1975	1959		1959		1959	
2/28/2023	70138		70138		70138	1975		1975		1975	1959		1959		1959	
3/1/2023	70138		70138	3000	67138	1975	110	2085		2085	1959	109	2068		2068	

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3/6/2023	67138		67138		67138	2085		2085		2085	2068		2068		2068	
3/7/2023	67138		67138	3500	63638	2085	110	2195		2195	2068	104	2172		2172	
3/8/2023	63638		63638		63638	2195		2195		2195	2172		2172		2172	
3/9/2023	63638		63638		63638	2195		2195		2195	2172		2172		2172	
3/10/2023	63638		63638		63638	2195		2195		2195	2172		2172		2172	
3/11/2023	63638		63638		63638	2195		2195		2195	2172		2172		2172	
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3/14/2023	63638		63638	3500	60138	2195	115	2310		2310	2172	112	2284		2284	
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3/25/2023	57138		57138	3200	53938	2420	112	2532		2532	2394	110	2504		2504	
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3/31/2023	53938		53938		53938	2532		2532		2532	2504		2504		2504	
4/1/2023	53938		53938	3000	50938	2532	110	2642		2642	2504	105	2609		2609	
4/2/2023	50938		50938		50938	2642		2642		2642	2609		2609		2609	
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4/4/2023	50938		50938		50938	2642		2642		2642	2609		2609		2609	
4/5/2023	50938		50938		50938	2642		2642		2642	2609		2609		2609	
4/6/2023	50938	440	51378		51378	2642		2642		2642	2609		2609		2609	
4/7/2023	51378		51378	3000	48378	2642	110	2752		2752	2609	105	2714		2714	
4/8/2023	48378		48378		48378	2752		2752		2752	2714		2714		2714	
4/9/2023	48378		48378		48378	2752		2752		2752	2714		2714		2714	
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4/11/2023	48378		48378		48378	2752		2752		2752	2714		2714		2714	
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4/14/2023	48378		48378	3000	45378	2752	115	2867		2867	2714	110	2824		2824	
4/15/2023	45378		45378		45378	2867		2867		2867	2824		2824		2824	
4/16/2023	45378		45378		45378	2867		2867		2867	2824		2824		2824	
4/17/2023	45378		45378		45378	2867		2867		2867	2824		2824		2824	
4/18/2023	45378		45378		45378	2867		2867		2867	2824		2824		2824	
4/19/2023	45378		45378		45378	2867		2867		2867	2824		2824		2824	
4/20/2023	45378		45378	2500	42878	2867	105	2972		2972	2824	100	2924		2924	
4/21/2023	42878		42878		42878	2972		2972		2972	2924		2924		2924	
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4/25/2023	42878		42878		42878	2972		2972		2972	2924		2924		2924	
4/26/2023	42878		42878	3200	39678	2972	112	3084		3084	2924	110	3034		3034	
4/27/2023	39678		39678		39678	3084		3084		3084	3034		3034		3034	
4/28/2023	39678		39678		39678	3084		3084		3084	3034		3034		3034	
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5/1/2023	39678		39678		39678	3084		3084		3084	3034		3034		3034	

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5/3/2023	39678		39678	3000	36678	3084	110	3194		3194	3034	115	3149		3149	24
5/4/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/5/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/6/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/7/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/8/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/9/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/10/2023	36678		36678		36678	3194		3194		3194	3149		3149		3149	
5/11/2023	36678		36678	3200	33478	3194	110	3304		3304	3149	105	3254		3254	
5/12/2023	33478		33478		33478	3304		3304		3304	3254		3254		3254	
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5/14/2023	33478		33478		33478	3304		3304		3304	3254		3254		3254	
5/15/2023	33478		33478		33478	3304		3304		3304	3254		3254		3254	
5/16/2023	33478		33478		33478	3304		3304		3304	3254		3254		3254	
5/17/2023	33478		33478		33478	3304		3304		3304	3254		3254		3254	
5/18/2023	33478		33478	3000	30478	3304	105	3409		3409	3254	105	3359		3359	
5/19/2023	30478		30478		30478	3409		3409		3409	3359		3359		3359	
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5/24/2023	30478		30478		30478	3409		3409		3409	3359		3359		3359	
5/25/2023	30478		30478	2500	27978	3409	100	3509		3509	3359	101	3460		3460	
5/26/2023	27978		27978		27978	3509		3509		3509	3460		3460		3460	
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5/31/2023	27978		27978	3000	24978	3509	110	3619		3619	3460	115	3575		3575	
6/1/2023	24978		24978		24978	3619		3619		3619	3575		3575		3575	
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6/5/2023	24978		24978		24978	3619		3619		3619	3575		3575		3575	
6/6/2023	24978		24978		24978	3619		3619		3619	3575		3575		3575	
6/7/2023	24978		24978	3500	21478	3619	115	3734		3734	3575	120	3695		3695	
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6/14/2023	18478		18478		18478	3839		3839		3839	3795		3795		3795	
6/15/2023	18478		18478		18478	3839		3839		3839	3795		3795		3795	
6/16/2023	18478		18478		18478	3839		3839		3839	3795		3795		3795	
6/17/2023	18478		18478		18478	3839		3839		3839	3795		3795		3795	
6/18/2023	18478		18478		18478	3839		3839		3839	3795		3795		3795	
6/19/2023	18478		18478	3200	15278	3839	112	3951		3951	3795	110	3905		3905	
6/20/2023	15278		15278		15278	3951		3951		3951	3905		3905		3905	
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6/22/2023	15278		15278		15278	3951		3951		3951	3905		3905		3905	
6/23/2023	15278		15278		15278	3951		3951		3951	3905		3905		3905	
6/24/2023	15278		15278		15278	3951		3951		3951	3905		3905		3905	
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6/26/2023	15278		15278		15278	3951		3951		3951	3905		3905		3905	
6/27/2023	15278		15278	3500	11778	3951	115	4066		4066	3905	112	4017		4017	
6/28/2023	11778		11778		11778	4066		4066		4066	4017		4017		4017	
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7/1/2023	14638		14638		14638	4066		4066		4066	4017		4017		4017	

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7/4/2023	14638		14638	3200	11438	4066	110	4176		4176	4017	105	4122		4122		
7/5/2023	11438		11438		11438	4176		4176		4176	4122		4122		4122		
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7/8/2023	11438		11438		11438	4176		4176		4176	4122		4122		4122		
7/9/2023	11438		11438		11438	4176		4176		4176	4122		4122		4122		
7/10/2023	11438		11438		11438	4176		4176		4176	4122		4122		4122		
7/11/2023	11438		11438	3000	8438	4176	110	4286		4286	4122	105	4227		4227		
7/12/2023	8438		8438		8438	4286		4286		4286	4227		4227		4227		
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7/15/2023	8438		8438		8438	4286		4286		4286	4227		4227		4227		
7/16/2023	8438		8438		8438	4286		4286		4286	4227		4227		4227		
7/17/2023	8438	440	8878		8878	4286		4286		4286	4227		4227		4227		
7/18/2023	8878		8878		8878	4286		4286		4286	4227		4227		4227		
7/19/2023	8878		8878	3000	5878	4286	110	4396		4396	4227	105	4332		4332		
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7/22/2023	5878		5878		5878	4396		4396		4396	4332		4332		4332		
7/23/2023	5878		5878		5878	4396		4396		4396	4332		4332		4332		
7/24/2023	5878		5878		5878	4396		4396		4396	4332		4332		4332		
7/25/2023	5878		5878		5878	4396		4396		4396	4332		4332		4332		
7/26/2023	5878		5878		5878	4396		4396		4396	4332		4332		4332		
7/27/2023	5878		5878	3200	2678	4396	110	4506		4506	4332	120	4452		4452		
7/28/2023	2678		2678		2678	4506		4506		4506	4452		4452		4452		
7/29/2023	2678		2678		2678	4506		4506		4506	4452		4452		4452		
7/30/2023	2678		2678		2678	4506		4506		4506	4452		4452		4452		
7/31/2023	2678		2678		2678	4506		4506		4506	4452		4452		4452		
8/1/2023	2678		2678		2678	4506		4506		4506	4452		4452		4452		
8/2/2023	2678	440	3118	3100	18	4506	105	4611		4611	4452	105	4557		4557		
8/3/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/4/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/5/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/6/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/7/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/8/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/9/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/10/2023	18		18		18	4611		4611		4611	4557		4557		4557		
8/11/2023	18	220	238		238	4611		4611		4611	4557		4557		4557		
8/12/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/13/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/14/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/15/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/16/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/17/2023	238		238		238	4611		4611		4611	4557		4557		4557		
8/18/2023	238	220	458		458	4611		4611		4611	4557		4557		4557		
8/19/2023	458		458		458	4611		4611		4611	4557		4557		4557		
8/20/2023	458		458		458	4611		4611		4611	4557		4557		4557		
8/21/2023	458	220	678		678	4611		4611		4611	4557		4557		4557		
8/22/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/23/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/24/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/25/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/26/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/27/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/28/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/29/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/30/2023	678		678		678	4611		4611		4611	4557		4557		4557		
8/31/2023	678		678		678	4611		4611		4611	4557		4557		4557		

9/1/2023	678		678		678	4611		4611	44	4611	4557		4557		4557		
9/2/2023	678		678		678	4611		4611		4611	4557		4557		4557		26
9/3/2023	678		678		678	4611		4611		4611	4557		4557		4557		
9/4/2023	678		678		678	4611		4611		4611	4557		4557		4557		
9/5/2023	678		678		678	4611		4611		4611	4557		4557		4557		
9/6/2023	678	220	898		898	4611		4611		4611	4557		4557		4557		
9/7/2023	898	440	1338		1338	4611		4611		4611	4557		4557		4557		
9/8/2023	1338		1338		1338	4611		4611		4611	4557		4557		4557		
9/9/2023	1338	2040	3378	3000	378	4611	110	4721		4721	4557	105	4662		4662		
9/10/2023	378		378		378	4721		4721		4721	4662		4662		4662		
9/11/2023	378	1100	1478		1478	4721		4721		4721	4662		4662		4662		
9/12/2023	1478		1478		1478	4721		4721		4721	4662		4662		4662		
9/13/2023	1478	660	2138		2138	4721		4721		4721	4662		4662		4662		
9/14/2023	2138		2138		2138	4721		4721		4721	4662		4662		4662		
9/15/2023	2138		2138		2138	4721		4721		4721	4662		4662		4662		
9/16/2023	2138	220	2358		2358	4721		4721		4721	4662		4662		4662		
9/17/2023	2358	440	2798		2798	4721		4721		4721	4662		4662		4662		
9/18/2023	2798		2798		2798	4721		4721		4721	4662		4662		4662		
9/19/2023	2798		2798		2798	4721		4721		4721	4662		4662		4662		
9/20/2023	2798		2798		2798	4721		4721		4721	4662		4662		4662		
9/21/2023	2798	3300	6098	3200	2898	4721	112	4833		4833	4662	102	4764		4764		
9/22/2023	2898		2898		2898	4833		4833		4833	4764		4764		4764		
9/23/2023	2898		2898		2898	4833		4833		4833	4764		4764		4764		
9/24/2023	2898		2898		2898	4833		4833		4833	4764		4764		4764		
9/25/2023	2898		2898		2898	4833		4833		4833	4764		4764		4764		
9/26/2023	2898		2898		2898	4833		4833		4833	4764		4764		4764		
9/27/2023	2898	13530	16428		16428	4833		4833		4833	4764		4764		4764		
9/28/2023	16428		16428		16428	4833		4833		4833	4764		4764		4764		
9/29/2023	16428	15750	32178	3500	28678	4833	115	4948		4948	4764	102	4866		4866		
9/30/2023	28678	440	29118		29118	4948		4948		4948	4866		4866		4866		
10/1/2023	29118		29118		29118	4948		4948		4948	4866		4866		4866		
10/2/2023	29118		29118		29118	4948		4948		4948	4866		4866		4866		
10/3/2023	29118		29118		29118	4948		4948		4948	4866		4866		4866		
10/4/2023	29118		29118	3000	26118	4948	110	5058		5058	4866	108	4974		4974		
10/5/2023	26118	2640	28758		28758	5058		5058		5058	4974		4974		4974		
10/6/2023	28758		28758		28758	5058		5058		5058	4974		4974		4974		
10/7/2023	28758		28758		28758	5058		5058		5058	4974		4974		4974		
10/8/2023	28758		28758		28758	5058		5058		5058	4974		4974		4974		
10/9/2023	28758		28758		28758	5058		5058		5058	4974		4974		4974		
10/10/2023	28758	10500	39258		39258	5058		5058		5058	4974		4974		4974		
10/11/2023	39258		39258	3500	35758	5058	120	5178		5178	4974	112	5086		5086		
10/12/2023	35758		35758		35758	5178		5178	4000	1178	5086		5086	4000	1086		
10/13/2023	35758		35758		35758	1178		1178		1178	1086		1086		1086		
10/14/2023	35758		35758		35758	1178		1178		1178	1086		1086		1086		
10/15/2023	35758		35758		35758	1178		1178		1178	1086		1086		1086		
10/16/2023	35758	17460	53218		53218	1178		1178		1178	1086		1086		1086		
10/17/2023	53218		53218		53218	1178		1178		1178	1086		1086		1086		
10/18/2023	53218	440	53658	3000	50658	1178	115	1293		1293	1086	118	1204		1204		
10/19/2023	50658		50658		50658	1293		1293		1293	1204		1204		1204		
10/20/2023	50658		50658		50658	1293		1293		1293	1204		1204		1204		
10/21/2023	50658		50658		50658	1293		1293		1293	1204		1204		1204		
10/22/2023	50658		50658		50658	1293		1293		1293	1204		1204		1204		
10/23/2023	50658		50658		50658	1293		1293		1293	1204		1204		1204		
10/24/2023	50658		50658	3500	47158	1293		1293		1293	1204		1204		1204		
10/25/2023	47158		47158		47158	1293		1293		1293	1204		1204		1204		
10/26/2023	47158		47158		47158	1293		1293		1293	1204		1204		1204		
10/27/2023	47158	220	47378		47378	1293		1293		1293	1204		1204		1204		
10/28/2023	47378		47378	3500	43878	1293		1293		1293	1204		1204		1204		
10/29/2023	43878		43878		43878	1293		1293		1293	1204		1204		1204		
10/30/2023	43878		43878		43878	1293		1293		1293	1204		1204		1204		
10/31/2023	43878	220	44098	3000	41098	1293		1293		1293	1204		1204		1204		

11/1/2023	41098		41098		41098	1293		1293	45	1293	1204		1204		1204		
11/2/2023	41098		41098	3000	38098	1293		1293		1293	1204		1204		1204		27
11/3/2023	38098		38098		38098	1293		1293		1293	1204		1204		1204		
11/4/2023	38098	440	38538		38538	1293		1293		1293	1204		1204		1204		
11/5/2023	38538		38538		38538	1293		1293		1293	1204		1204		1204		
11/6/2023	38538		38538		38538	1293		1293		1293	1204		1204		1204		
11/7/2023	38538		38538		38538	1293		1293		1293	1204		1204		1204		
11/8/2023	38538		38538	3500	35038	1293		1293		1293	1204		1204		1204	665	2275
11/9/2023	35038		35038		35038	1293		1293		1293	1204		1204		1204		
11/10/2023	35038	14700	49738		49738	1293		1293		1293	1204		1204		1204		
11/11/2023	49738		49738		49738	1293		1293		1293	1204		1204		1204		
11/12/2023	49738		49738		49738	1293		1293		1293	1204		1204		1204		
11/13/2023	49738		49738		49738	1293		1293		1293	1204		1204		1204		
11/14/2023	49738		49738		49738	1293		1293		1293	1204		1204		1204		
11/15/2023	49738		49738	4500	45238	1293		1293		1293	1204		1204		1204	840	2965
11/16/2023	45238	14700	59938		59938	1293		1293		1293	1204		1204		1204		
11/17/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/18/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/19/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/20/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/21/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/22/2023	59938		59938		59938	1293		1293		1293	1204		1204		1204		
11/23/2023	59938		59938	4000	55938	1293		1293		1293	1204		1204		1204	750	2640
11/24/2023	55938		55938		55938	1293		1293		1293	1204		1204		1204		
11/25/2023	55938	440	56378		56378	1293		1293		1293	1204		1204		1204		
11/26/2023	56378		56378		56378	1293		1293		1293	1204		1204		1204		
11/27/2023	56378		56378		56378	1293		1293		1293	1204		1204		1204		
11/28/2023	56378		56378		56378	1293		1293		1293	1204		1204		1204		
11/29/2023	56378		56378	4000	52378	1293		1293		1293	1204		1204		1204	755	2598
11/30/2023	52378		52378		52378	1293		1293		1293	1204		1204		1204		
12/1/2023	52378	2420	54798		54798	1293		1293		1293	1204		1204		1204		
12/2/2023	54798		54798		54798	1293		1293		1293	1204		1204		1204		
12/3/2023	54798		54798		54798	1293		1293		1293	1204		1204		1204		
12/4/2023	54798	880	55678		55678	1293		1293		1293	1204		1204		1204		
12/5/2023	55678	880	56558		56558	1293		1293		1293	1204		1204		1204		
12/6/2023	56558		56558	4000	52558	1293		1293		1293	1204		1204		1204	460	2635
12/7/2023	52558		52558		52558	1293		1293		1293	1204		1204		1204		
12/8/2023	52558	220	52778		52778	1293		1293		1293	1204		1204		1204		
12/9/2023	52778	440	53218		53218	1293		1293		1293	1204		1204		1204		
12/10/2023	53218		53218		53218	1293		1293		1293	1204		1204		1204		
12/11/2023	53218	880	54098	3500	50598	1293		1293		1293	1204		1204		1204	660	2240
12/12/2023	50598		50598		50598	1293		1293		1293	1204		1204		1204		
12/13/2023	50598	220	50818		50818	1293		1293		1293	1204		1204		1204		
12/14/2023	50818		50818		50818	1293		1293		1293	1204		1204		1204		
12/15/2023	50818	220	51038	3000	48038	1293		1293		1293	1204		1204		1204	575	2050
12/16/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/17/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/18/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/19/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/20/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/21/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/22/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/23/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/24/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/25/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/26/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/27/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/28/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/29/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/30/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		
12/31/2023	48038		48038		48038	1293		1293		1293	1204		1204		1204		

Date	opening stock of transformer oil	recived	total	consumed	balance	ready products
11/1/2022			0		0	
11/2/2022	0		0		0	
11/3/2022	0		0		0	
11/4/2022	0		0		0	
11/5/2022	0		0		0	
11/6/2022	0		0		0	
11/7/2022	0		0		0	
11/8/2022	0		0		0	
11/9/2022	0		0		0	
11/10/2022	0		0		0	
11/11/2022	0		0		0	
11/12/2022	0		0		0	
11/13/2022	0		0		0	
11/14/2022	0		0		0	
11/15/2022	0	32340	32340		32340	
11/16/2022	32340		32340		32340	
11/17/2022	32340		32340		32340	
11/18/2022	32340		32340		32340	
11/19/2022	32340		32340		32340	
11/20/2022	32340		32340		32340	
11/21/2022	32340		32340	3000	29340	
11/22/2022	29340		29340		29340	
11/23/2022	29340		29340		29340	
11/24/2022	29340		29340		29340	
11/25/2022	29340		29340		29340	
11/26/2022	29340		29340		29340	
11/27/2022	29340		29340		29340	
11/28/2022	29340		29340	3200	26140	
11/29/2022	26140		26140		26140	
11/30/2022	26140		26140		26140	
12/1/2022	26140		26140		26140	
12/2/2022	26140		26140		26140	
12/3/2022	26140		26140		26140	
12/4/2022	26140		26140	3500	22640	
12/5/2022	22640		22640		22640	
12/6/2022	22640		22640		22640	
12/7/2022	22640		22640		22640	
12/8/2022	22640		22640		22640	
12/9/2022	22640		22640		22640	
12/10/2022	22640		22640		22640	
12/11/2022	22640		22640	3000	19640	
12/12/2022	19640		19640		19640	
12/13/2022	19640		19640		19640	
12/14/2022	19640		19640		19640	
12/15/2022	19640		19640		19640	
12/16/2022	19640		19640		19640	
12/17/2022	19640		19640		19640	
12/18/2022	19640		19640	3000	16640	
12/19/2022	16640		16640		16640	
12/20/2022	16640		16640		16640	
12/21/2022	16640		16640		16640	
12/22/2022	16640		16640		16640	
12/23/2022	16640		16640		16640	
12/24/2022	16640		16640		16640	
12/25/2022	16640		16640	3000	13640	
12/26/2022	13640		13640		13640	
12/27/2022	13640		13640		13640	

12/28/2022	13640		13640		13640	
12/29/2022	13640		13640		13640	
12/30/2022	13640		13640		13640	
12/31/2022	13640		13640		13640	
1/1/2023	13640		13640		13640	
1/2/2023	13640		13640	3000	10640	
1/3/2023	10640		10640		10640	
1/4/2023	10640		10640		10640	
1/5/2023	10640		10640		10640	
1/6/2023	10640		10640		10640	
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12/5/2023	49010		49010	3500	45510	3120
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12/9/2023	45510		45510	4000	41510	3586
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2/2/2024	51010		51010		51010	
2/3/2024	51010		51010		51010	

ANNEXURE R3/5

Endorsement by the Auctioneer/Seller (except column No. 6 & 7
[Condition No. 5 of the Registration])

Registration No. Date
Waste(s) Type Permitted Quantity

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Chalan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)*	(7)*
50	28/9/23	AN Enterprises Ldn. 15750 used oil.				
51	30/9/23	AN Enterprises Ldn. 17850 used transformer oil.				
52	5/10/23	Largo Motors (P) Ltd Jalandhar 2640 used oil.				
53	10/10/23	AN Enterprises Ldn. 10500 used oil.				
54	1/10/23	AN Enterprises Ldn. 12600 used transformer oil.				
55	16/10/23	AN Enterprises Ldn. 16800 used oil.				
56	10/10/23	Largo Motors (P) Ltd. GT Road Phirwan. 6600 used oil.				

Endorsement by the Auctioneer/Seller (except column No. 6 & 7
[Condition No. 5 of the Registration])

Registration No. Date
Waste(s) Type Permitted Quantity

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Chalan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)*	(7)*
57	18/10/23	Rachpal Auto Awaraj (P) Ltd. Ukham. 440 used oil.				
58	23/10/23	AN Enterprises Ldn. 9400 used transformer oil.				
59	27/10/23	Joshi Auto Zone Pvt. Jalandhar 220 used oil.				
60	31/10/23	Lima Automobiles Ltd. Solau. 220 used oil.				
61	04/11/23	Rachpal Auto Awaraj (P) Ltd. Ukham. 440 used oil.				12/11
62	10/11/23	AN Enterprises Ldn. 14700 used oil.				Vandhakumar 18/11
63	16/11/23	AN Enterprises Ldn. 14700 used oil.				Vandhakumar 16/11

*To be filled by the Recycler

*To be filled by the Recycler

Endorsement by the Auctioneer/Seller (except column No. 6 & 7 [Condition No. 5 of the Registration])

Registration No. _____ Date: _____
 Waste(s) Type _____ Permitted Quantity: _____

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Challan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
64	21/11/23	Swastik Auto World Inoil Area, Mumbai Aloo Dohi 36500 Ltrs used oil	36500 Ltrs used oil	[Signature]	21/11	
65	11/12/23	Dada Motors Equip LLP MNC Chowk Jambhwar 440 Ltrs used oil	440 Ltrs used oil	[Signature]		
66	01/12/23	Cargo Motors (P) Ltd GIT Road Jambhwar 2420 Ltrs used oil	2420 Ltrs used oil	[Signature]		
67	04/12/23	Cargo Motors (P) Ltd Jambhwar 380 Ltrs used oil	380 Ltrs used oil	[Signature]		
68	05/12/23	Cargo Motors (P) Ltd Near BPT Chowk Jambhwar 220 Ltrs used oil	220 Ltrs used oil	[Signature]		
69	05/12/23	Cargo Motors (P) Ltd Near BPT Chowk Jambhwar 660 Ltrs used oil	660 Ltrs used oil	[Signature]		
70	08/12/23	Ran Auto World. Petalah. 290 Ltrs used oil	290 Ltrs used oil	[Signature]		

*To be filled by the Recycler

Endorsement by the Auctioneer/Seller (except column No. 6 & 7 [Condition No. 5 of the Registration])

Registration No. _____ Date: _____
 Waste(s) Type _____ Permitted Quantity: _____

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Challan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
71	09/12/23	M/S Ruchpal Auto Accessories Channa 440 Ltrs used oil	440 Ltrs used oil	[Signature]		
72	11/12/23	M/S Dada Motors Equip LLP Jambhwar 880 Ltrs used oil	880 Ltrs used oil	[Signature]		
73	12/12/23	M/S AN Enterprises Channa 10000 Ltrs used & transported	10000 Ltrs used & transported	[Signature]		
74	12/12/23	M/S AN Enterprises Channa 12000 Ltrs used & transported	12000 Ltrs used & transported	[Signature]		
75	13/12/23	M/S Twin City Motors GIT Road Channa 220 Ltrs used oil	220 Ltrs used oil	[Signature]		
76	15/12/23	M/S Joshi Autozone (P) Ltd Jambhwar 290 Ltrs used oil	290 Ltrs used oil	[Signature]		
77	16/12/23	M/S Ruchpal Auto Accessories Channa 440 Ltrs used oil	440 Ltrs used oil	[Signature]		

*To be filled by the Recycler

Endorsement by the Auctioneer/Seller (except column No. 6 & 7
[Condition No. 5 of the Registration])

Registration No. _____ Date: _____
Waste(s) Type _____ Permitted Quantity _____

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Chalan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
78	16 ¹ / ₂₄	m/s Cargo Motors (P) Ltd. Paragpur Jalgaon	3250 kgs motor oil	[Signature]	21/2/21	
79	17 ¹ / ₂₄	m/s Cargo Motors (P) Ltd. Amulbar 4400 kgs motor oil		[Signature]	21/2/21	
80	8 ¹ / ₂₄	m/s Cargo Motors (P) Ltd. Newshaha. 850 kgs		[Signature]	21/2/21	
81	19 ¹ / ₂₄	m/s Cargo Motors (P) Ltd. Patanahat	2860 kgs motor oil	[Signature]	21/2/21	
82	31 ¹ / ₂₄	m/s Cargo Motors (P) Ltd. BHF double Talekhwar. 6600 kgs motor oil		[Signature]		
83	31 ¹ / ₂₄	m/s Lally Motors (P) Ltd. Talekhwar	1320 kgs motor oil	[Signature]		
84	31 ¹ / ₂₄	m/s Lally Motors (P) Ltd. Talekhwar. (Hada)	1100 kgs motor oil	[Signature]		

*To be filled by the Re-refiner/ Recycler

Endorsement by the Auctioneer/Seller (except column No. 6 & 7
[Condition No. 5 of the Registration])

Registration No. _____ Date: _____
Waste(s) Type _____ Permitted Quantity _____

S. No.	Date	Address of the Auctioneer / Seller	Type & Quantity of HW sold/ Auctioned	Signature & Seal of the Auctioneer/ Seller with date	Date of arrival in the Recyclers premises & Chalan No.	Balance Quantity (Registered- Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
85	31 ¹ / ₂₄	m/s Lally Motors (P) Ltd. Talekhwar. (Volewagou) 440 kgs motor oil		[Signature]		
86	03 ² / ₂₄	m/s Rajpal Auto Services Ukama. (P) Ltd. 440 kgs motor oil		[Signature]		

*To be filled by the Re-refiner/ Recycler

INDIA NON JUDICIAL
Government of Punjab

सत्यमेव जयते

e-Stamp

ANNEXURE R3/6

Certificate No. : IN-PB82700416318115W
 Certificate Issued Date : 03-Feb-2024 01:56 PM
 Certificate Issued By : pbmamtrnu
 Account Reference : NEWIMPACC (SV)/ pb7064704/ LUDHIANA/ PB-LD
 Unique Doc. Reference : SUBIN-PBPB706470466478013065921W
 Purchased by : GOPAL KRISHAN
 Description of Document : Article 5 Agreement or Memorandum of an Agreement
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : GLOBAL REFINERIES
 Second Party : Not Applicable
 Stamp Duty Paid By : GLOBAL REFINERIES
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

For LUCKY STEEL WORKS

Gopal Singh
Proprietor

For GLOBAL REFINERIES

[Signature]
PARTNER

IRD 0026529465

Statutory Alert

1. The authenticity of the Stamp certificate should be verified at www.shoofstamp.com or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

This HAZARDOUS WASTE CATEGORY 33.1 DISPOSAL AGREEMENT (hereinafter referral to as "the Agreement") made on this 03/02/2024

between

M/S Lucky Steel Works 71-72 R Industrial Area B, Ludhiana, PB-141003 (hereinafter called the "Facility Operator (FO)" which expression shall unless Repugnant through the context or meaning thereof, mean and include its successors and permitted assigns) represented by Jagmohan Singh duly authorized

AND

M/S GLOBAL REFINERIES , SAHNEWAL DEHLON ROAD UMEDPUR LUDHIANA -141013 (hereinafter referred to as "the generator", which expressions shall unless repugnant to the context or meaning thereof, mean and include its successors and permitted assigns) represented by RISHI KUMAR (PARTNER), Duly authorized .

WHEREAS

1. The Facility Operator is in the State of Punjab with recognition of the Punjab Pollution Control Board for collection, transportation, treatment and disposal of hazardous wastes category 33.1 vide letter No. HWM/RENEW/LDH2/2021/16523936.
2. The facility operator will collect, transport, treat, store and dispose off hazardous waste category 33.1 being generated by the generator on the terms and conditions mentioned in this agreement.
3. the Generator desires to get its hazardous waste category 33.1, being generated at their production units mentioned above as per their valid authorization from Punjab Pollution Control Board ("PPCB") to be collected, transported, treated, stored and disposed off by utilizing the services of the Operator, to which the Operator has agreed, on the terms and conditions contained in this Agreement.

NOW THEREFORE, in consideration of the premises and of mutual covenants and Obligations hereinafter set forth, the Parties hereto agree as follows:

1. The FO will collect, transport, treat, store and dispose off the hazardous waste Category 33.1.
2. The Generator shall declare Hazardous Waste category 33.1 Quantities on annual basis as per the Rules and confirm to a set schedule of waste disposal to the facility Operator. Such declaration of waste quantities and mandate of disposal shall be given within a period of 30 days from date of signing of this Agreement in the format enclosed at annexure II. For subsequent years, the changes in waste quantities and Mandate for Disposal shall be given within 30 days of the beginning of the relevant financial year. In case of change in waste quantities during the year, the Generator shall intimate the changes in waste quantities and Mandate for Disposal to the facility Operator before the increased quantities of waste are sent to the Facility operator.
3. The FO collection vehicle will be provided access to the hazardous waste storage area ,the containers will be segregated and loaded by the generator on the said vehicle in a manner so that there is no spillage.

For LUCKY STEEL WORKS
Jagmohan Singh
Proprietor

For GLOBAL REFINERIES
PARTNER

4. Any hazardous waste category 33.1 being loaded or disposed off on any vehicle other than that authorized by the FO through a dully issued manifest shall not be responsibility of the FO.
5. That the FO agrees to indemnify the generator in respect of any claims, liability, damages, including the legal expenses, if any arising out of the collect, transport, treat, store and dispose off (hazardous waste) procured from generator.
6. That this agreement will be effective from 03/02/24 UPTO 02/02/2029 The party shall provide to the other party at least 2 months' notice stating their intention to terminate this Agreement.
7. The illegality, invalidity or unenforceability of any provision of this Agreement will not affect the legality, validity and enforceability of all other provisions that are capable of separate enforcement. In the eventuality of any term or provision of this Agreement is adjudged to be illegal, unenforceable or invalid, the parties hereto agree to replace such provision which shall be as close as possible to the unenforceable or invalid term or provision.
8. This Agreement constitutes the entire Agreement and understanding between the parties with respect to its subject matter and this Agreement can be changed or amended only by written Agreement of the parties.
9. This Agreement is governed by Indian Laws. Any Disputes and differences whatsoever arising under or in connection with this Agreement which could not be settled by Parties through negotiations, after a period of seven (7) business days from the service of the Notice of Dispute, shall be finally settled by arbitration in accordance with the provisions of the Indian Arbitration and Conciliation Act, 1996 and any amendments thereto Subject to the clause no. 10, this agreement shall be subject to the exclusive jurisdiction of the competent Courts in the State of Punjab alone.
10. Quotation for the rates of the above material shall be provided separately and all the other items and conditions shall remain the same.

Facility Operator,

Witness:

For LUCKY STEEL WORKS

For Lucky Steel Works

Dagmoh Singh
Proprietor
Proprietor

GENERATOR:

M/S GLOBAL REFINERIES
FOI GLOBAL REFINERIES

Bil
Partner
PARTNER

[Signature]

Signature:

Name: GOPAL KRISHAN.

Witness:

[Signature]

Signature:

Name: Saijay Kumar

**ANNEXURE R3/7****Punjab Pollution Control Board**
[See Rules 6(1)]**APPLICATION REQUIRED FOR GRANT/RENEWAL OF AUTHORISATION FOR GENERATION OR COLLECTION OR STORAGE OR TRANSPORT OR RECEPTION OR RECYCLING OR REUSE OR RECOVERY OR PRE PROCESSING OR CO- PROCESSING OR UTILISATION OR TREATMENT OR DISPOSAL OF HAZARDOUS AND OTHER WASTE****Industry Id :** R21LDH2457172**Application No :** 24859599**To**
The Member Secretary,
Punjab Pollution Control Board, Patiala.

Sir ,
I/We hereby apply for authorisation/renewal of authorisation under the Sub-rule (1) of Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1 a)	Name and address of the unit and location of the activity	M/S GLOBAL REFINERIES VILLAGE UMEDPUR,SAHNEWAL DEHLON ROAD,BACKSIDE POWER HOUSE,LUDHIANA.
b)	Name of the Occupier of the facility /Operator of disposal facility	BHAVESH KUMAR
c)	Designation	PARTNER
d)	Mobile No	8936000008
e)	e-mail Id	globalrefineries2021@yahoo.com
f)	Authorization Type Applied For	Fresh
g)	Authorisation required for	Generation,Collection,Storage,Recycling,Di sposal
2	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum	

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	300 KL/Annum	Recyclable	MS Drums/Tanks	Recycling	LUBRICANT OIL(WASTE OIL/USED ENGINE OIL/SPELNT OIL)	Oily	52	53.938 T
5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	300 KL/Annum	Recyclable	MS Drums/Tanks	Recycling	INSULATED OIL(TRANSFORMER OIL)	Oily	48	66.940 KL
4. Petroleum refining or re-processing of used oil or recycling of waste oil	4.1-Oil sludge or emulsion	75 T/Annum	Incinerable	MS Drums/Tanks	Incineration (through TSDF)	OILY SLUDGE GENERATED FROM OIL REFINERY PROCESS	Oily	1.9	2.532 T
4. Petroleum refining or re-processing of used oil or recycling of waste oil	4.5-Spent clay containing oil	75 T/Annum	Incinerable	HDPE Bags	Incineration (through TSDF)	OILY SLUDGE GENERATED FROM OIL REFINERY PROCESS	Oily	1.8	2.5 T
33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	36 Number/Annum	Recyclable	Plastic Drums/Tanks	Recycling	EMPTY WASTE CONTAINERS	others	0	0 Number
3 a)	Year of commissioning and commencement of Production?				2022				

b)	Whether the industry works 1 shift/2 shifts/round the clock?	Round the clock												
4	<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> i) ½ Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; ii) ½ Implementing the measures necessary to protect persons and the environment; iii) ½ Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; iv) ½ Arrangements for training staff in the duties which they are expected to perform; v) ½ Arrangements for informing concerned authorities and emergency services; and vi) ½ Arrangements for providing assistance with off-site mitigatory action. <p>(To be attached separately)</p>	Attached												
5	Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)	Attached												
6	Hazardous waste generators :													
a)	Product Details:													
	<table border="1"> <thead> <tr> <th>Product Name</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>INSULATED OIL (TRANSFORMER OIL)</td> <td>9900.0</td> <td>Liter/day</td> </tr> <tr> <td>REFINED OIL</td> <td>8000.0</td> <td>Liter/day</td> </tr> <tr> <td>DIESEL</td> <td>1500.0</td> <td>Liter/day</td> </tr> </tbody> </table>	Product Name	Quantity	Unit	INSULATED OIL (TRANSFORMER OIL)	9900.0	Liter/day	REFINED OIL	8000.0	Liter/day	DIESEL	1500.0	Liter/day	
Product Name	Quantity	Unit												
INSULATED OIL (TRANSFORMER OIL)	9900.0	Liter/day												
REFINED OIL	8000.0	Liter/day												
DIESEL	1500.0	Liter/day												
b)	By Product Details:													
	<table border="1"> <thead> <tr> <th>Raw-Material Name</th> <th>Raw-Material Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>LUBRICANT OIL (WASTE OIL/USED ENGINE OIL/SPENT OIL)</td> <td>10.0</td> <td>Kilo Liters/Day</td> </tr> <tr> <td>INSULATED OIL (TRANSFORMER OIL)</td> <td>10.0</td> <td>Kilo Liters/Day</td> </tr> <tr> <td>NATURAL FULLER EARTH (CLAY)</td> <td>270.0</td> <td>Kgs/day</td> </tr> </tbody> </table>	Raw-Material Name	Raw-Material Quantity	Unit	LUBRICANT OIL (WASTE OIL/USED ENGINE OIL/SPENT OIL)	10.0	Kilo Liters/Day	INSULATED OIL (TRANSFORMER OIL)	10.0	Kilo Liters/Day	NATURAL FULLER EARTH (CLAY)	270.0	Kgs/day	
Raw-Material Name	Raw-Material Quantity	Unit												
LUBRICANT OIL (WASTE OIL/USED ENGINE OIL/SPENT OIL)	10.0	Kilo Liters/Day												
INSULATED OIL (TRANSFORMER OIL)	10.0	Kilo Liters/Day												
NATURAL FULLER EARTH (CLAY)	270.0	Kgs/day												
c)	Manufacturing process with flow sheet indicating Input, Output and sources of HW generation	attached												
e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	attached												
8	Recyclers/Pre-processors/Co-processors/Users of hazardous or other wastes :													

i)	Nature and quantity of different commonly recyclable hazardous wastes in Schedule-IV procured per annum from domestic sources or imported or both:		
	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)
	Used oil and waste oil	6000 KL/Annum	Both
ii)	Furnish installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency		Attached
iii)	Details of secured storage of wastes including the storage capacity		We are storing sludge 4.1in sludge room size 10'X9'X10', 4.5in sludge room size 10'X9'X10' & lubricant oil(waste oil/used spent oil 5.1 in tank 150 kl and insulated oil (transformer oil)in 100 kl tank
iv)	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.)		Attached
v)	Details of end users of products or by-products		Insulated Oil(Transformer Oil) @ 9900 litre/Day, Refined Oil @ 8000 litre/Day, Diesel @ 1500 Litre/Day
vi)	Details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste		We have Provided E.T.P followed by colling tower For Treatment & recycled of Trade Effluent generated From Oil Refinery Process & Other process.
vii)	Details of occupational health and safety measures		We have provided Nose masks, refractory Boots, Hand Gloves, Fire Proximity Suit, Fire Entry Suit, Water Jet Blanket, Sand Scoop, Safety Helmets, Rubber Hand Gloves, Air Respiration Pump, Fire Helmets
viii)	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines		We have provided facility set up as per central pollution control board/Punjab Pollution control Board guidelines. we have comply all C.P.C.B/P.P.C.B norms
ix)	Arrangements for transportation of waste to the facility		Own vehicle

Place:

Signature of the Applicant

Date:

Name and Designation

Enclosures :

1. Site Plan of the industry showing the location of hazardous waste storage area/room (Attached)
2. Production details of the industry (Attached)
3. Verification from prescribed by the board for verification of the data mentioned in Form-IV (Attached)
4. Annual return in form IV as prescribed in the Hazardous Waste (Management, Handling & trans-Boundary Movements) Rules, 2008 (Attached)
5. Manufacturing process Details alongwith process flow Chart (Attached)

6. Copy of agreement signed with Common Hazardous Waste Treatment Facility regarding disposal of hazardous waste (Attached)
7. List of Directors and Partners (Attached)
8. Manufacturing process with flow sheet (Attached)
9. Hazardous and other wastes generated from storage (Attached)
10. Furnish installed capacity as per registration (Attached)
11. Process description including process flow sheet (Attached)
12. Facility been set up as per Central Pollution Control Board (Attached)

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ANNEXURE R3/8

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI.
ORIGINAL APPLICATION NO.: 469/2023**

IN THE MATTER OF:

JAGJEET SINGH

.... APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

.... RESPONDENTS

KNOW ALL to whom these present shall come that I/We the above named petitioner/appellant do hereby appoint, ARTLO/ SH.A.R.TAKKAR, ADVOCATE to be the Advocate for appellant in the above noted case authorize him:- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 06th day of FEB, 2024

[Signatures]
A.R.TAKKAR, SHRIYA TAKKAR, KAPIL BAKSHI, BHARGAVA RAVIKUMAR

[Signature]
[Signature]
[Signature]
HIMANI BHADAURIA, PRINCE SHARMA AND MANAN TAKKAR
ADVOCATES
M/S ARTLO
A-25/12, DEODAR MARG, DLF PHASE -1,
GURGAON - 122002
MOB: 8826200005
EMAIL ID: ARTAKKAR@ARTLO.IN

FOR GLOBAL REFINERIES

[Signature]
PARTNER

(SIGNATURE OR THUMB IMPRESSION)
RESPONDENT NO 3



71 Proof of Service

Jagjeet Singh VS State of Haryana & Ors. OA No. 469 of 2023

Rahul Chaudhry <rahul@artlo.in>

Wed 2/7/2024 6:32 PM

To:Eeroldh2@yahoo.co.in <Eeroldh2@yahoo.co.in>

Cc:Himani Bhadauria <himani@artlo.in>;Bhargava Ravi Kumar <Bhargava@artlo.in>;Prince <prince@artlo.in>

53

📎 1 attachments (9 MB)

JAGJEET SINGH VS STATE OF PUNJAB RESPONSE R3.pdf;

Dear sir/ma'am

please find attached herewith the scanned copy of the Response alongwith annexures on behalf of Respondent No 3 i.e. M/s Global Refineries, in OA No 469/2023 case titled as Jagjeet Singh VS State of Haryana & Ors. pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Rahul Choudhary

Clerk

ARTLO

email :rahul@artlo.in

website : www.artlo.in

NEW DELHI :

A-25/12, Deodar Marg, DLF Phase 1, Gurgaon 122001, India

Mob : +91 9643014849

Tel : +91 124 6469005

Fax: +91 124 4210005

CHANDIGARH :

#844 , Sector-8 ,Panchkula-134109

Chamber No-19 ,New Bar Room ,

High Court Complex, Chandigarh

Tel: +91 172 2562681

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